

BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
Original Application No. 116/2025

In the matter of:-

Resident Welfare Association
A1 Block Janakpuri

Applicant

Versus

Delhi Jal Board & Ors.

Respondents

NDOII:-09.03.2026

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Filed by:



AJAY VIKRAM SINGH
Advocate for the Respondent No. 1/ DJB
Ch. No. 103 Lawyers' Chambers,
30 DDU Marg ND-2
9868632122, 9971309602
ajayvikramsingh563@gmail.com

Filed on: 03.03.26

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**PROGRESS REPORT ON BEHALF OF DELHI JAL
BOARD/R1**

MOST RESPECTFULLY SHOWETH:

1. That the present Progress Report is being filed on behalf of Respondent No. 1 Delhi Jal Board (DJB), in compliance with the Order dated 10.12.2025 passed by this Hon'ble Tribunal in the abovementioned matter, whereby Respondent No. 1 was directed to place on record the progress report regarding the work of laying/replacement of sewer lines in A-1 Block, Janakpuri.
2. That pursuant to the directions of this Hon'ble Tribunal, the work for replacement of sewer lines in the affected areas of A-1 Block, Janakpuri, has been duly commenced within the stipulated period as per the Work Order issued by the competent authority.
3. That the present work relates to the

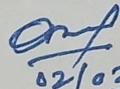
replacement/laying of sewer lines in A-1 Block, Janakpuri, and the execution of the same is currently in progress in the following stretches:

- i. A1/93 to A1/109;
 - ii. A1/110 to A1/128;
 - iii. A1/129 to A1/145;
 - iv. A1/146 to A1/162; and
 - v. Main line from Rich Harvest Public School to Gate No. 4, Najafgarh Road.
4. That the total sanctioned length of sewer line to be laid/replaced is 1140 meters. Out of the said total length, 450 meters of sewer line has been laid till date.
5. That the overall physical progress of the work, as on date, stands at approximately 40%.
6. It is respectfully submitted that the progress of the work was adversely affected during the period from November 2025 to January 2026 due to imposition of restrictions under GRAP Stage III and IV, which limited construction activities in the National Capital Territory of Delhi.
7. That, notwithstanding the above constraints, Respondent No. 1 has deployed additional manpower, machinery, and other requisite resources at the site to expedite the work and to compensate

for the delay caused due to the said restrictions.

8. That all earnest efforts are being made to ensure that the work is completed within the stipulated time frame, i.e., on or before 30.04.2026, in accordance with the terms of the Work Order.
9. That the Respondent No. 1 remains committed to complying with the directions of this Hon'ble Tribunal and to completing the project in a time-bound and environmentally compliant manner.

The above report is submitted for the kind consideration of this Hon'ble Tribunal.


02/03/26
(Ramdhan Singh Meena)
Executive Engineer (C)-24

Delhi Jal Board
R. S. MEENA
Executive Engineer (Civil)-24
Delhi Jal Board
A-Block, UGR, Janakpuri
New Delhi - 110058

Filed by



AJAY VIKRAM SINGH
Advocate for the Respondent No.1/ DJB
Chamber No. 103, Lawyers' Chambers,
30, DDU Marg, New Delhi – 110002
Mob: 9868632122, 9971309602
Email: ajayvikramsingh563@gmail.com

Place:- New Delhi
Date:- **03.03.2026**



PREM BISHUKARMA <prembishukarma2@gmail.com>

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PFA Progress report on behalf of Delhi Jal Board in compliance of order dated 10.12.2025 Original Application No. 116 of 2025

PREM BISHUKARMA <prembishukarma2@gmail.com>

Tue, 3 Mar at 2:33 PM

To: <divyakant@lahotiadvocates.com>, <secy-moef@nic.in>, <secydws@nic.in>, <chdpcc@nic.in>, <mscb.cpcb@nic.in>, <cgwb@nic.in>, <csdelhi@nic.in>

Cc: Ajay Vikram Singh <ajayvikramsingh563@gmail.com>

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From the Office of Prem Bishukarma (Clerk)

AJAY VIKRAM SINGH

Advocate-on-Record

Supreme Court of India

Ch. No. 103, Lawyers' Chambers,

30, Pt. DDU Marg, New Delhi-110002

+91986863212

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